

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41879, 41880 of 2016

(Arising out of common Order-in-Original No.CHN-SVTAX-001-COM-06 & 07 - 2016-2017 dt.11.07.2016 passed by Principal Commissioner of Service Tax, Service Tax - I Commissionerate, Chennai - 40)

Sports Development Authority of Tamil Nadu
116-A, Periyar EVR High Road, Nehru Park, Chennai - 600 084

Appellant

Vs

Commissioner of Service Tax,
Service Tax - 1 Commissionerate,
Newry Towers, 2054/1, II Avenue, Anna Nagar, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.B.Ramana Kumar, Advocate
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021
DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41562-41563 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Venkata Subba Rao)
Member (Technical)

Vsr